

Keeping this in view, M/s. Electronics Corporation of India Ltd started in 1982 manufacturing of TV sets at Tirupati and the production reached to Rs. 2.5 crores by 1984.

At the time of starting this unit in 1982, the Government promised to start VCR, VCP and colour TV units in Tirupati with a capital of Rs. 100 crores.

But, so far, nothing has moved in this direction. I request the Government of India to start production of colour TV, VCR, VCP units in Tirupati immediately.

- (viii) Demand for withdrawal of notifications which have done away with the concessions of excise duty given to small scale units.

SHRI V. S. KRISHNA IYER (Bangalore South) : Sir, the Government of India, by a series of excise notifications on 22-9-1987, withdrew the concessions given to the Small Scale Units. Already a large number of SSI units have become sick and consequent on the withdrawal of concessional rate of excise duty to SSI Units supplying goods to trade-name and brand-name manufacturers including Public Sector Undertakings, still more number of SSI units are going to become sick. The nationalised banks have given a huge sum to these Small Scale units as loan and if these units become sick, the nationalised banks will have to write off crores of rupees as bad debts.

In the interest of encouraging small scale units, it is necessary to immediately withdraw the recent notifications taking away the concessions given to SSI units.

MR. DEPUTY SPEAKER : Now we take up Item No. 6 Statutory Resolution :

Shri C. Madhav Reddy —Not present;

Shri Syed Shahabuddin —Not present;

Shri K. P. Unnikrishnan —Not present.

Now I go to Item No. 7.

12.15 hrs.

### AUROVILLE (EMERGENCY PROVISIONS) AMENDMENT BILL

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : I beg to move\* :

“That the Bill further to amend the Auroville (Emergency Provisions) Act, 1980 be taken into consideration.”

As a background for the consideration of this Bill, I should like to mention a few points which are directly relevant to the understanding of the situation in Auroville and the reasons why we are seeking the extension of the period of the Act for a further period of one year beyond 9th November, 1987.

As is well known, Auroville was founded on the 28th February, 1968 on the basis of a Charter which declares that it is the place of perpetual education, that it is dedicated to material and spiritual researches, and that its aim is to realise human unity. In India, we have held the ideal of the entire world as one family, and the aims and objectives envisaged for Auroville by Sri Aurobindo and The Mother are in full conformity with that ideal.

From 1958 to 1973, Auroville grew rapidly, and it was becoming more and more self-organised and self-sustaining. UNESCO passed three Resolutions urging the people and Member-States to promote the growth of Auroville. Things, however, changed after The Mother left Her body in 1973. The next three year were marked by various conflicts and, therefore, we had some trouble in running Auroville as wanted to. It was not possible to run Auroville as it was intended by The Mother. In the context of conflicts as also of complaints in regard to financial irregularities, the Central Government constituted in 1976 under the Chairmanship of the-then Lt Governor of Pondicherry, a Committee which gave a report in 1977 indicating a number of financial irregularities, improprieties. The Committee recommended

\*Moved with the recommendation of the President.